

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).1691-1692/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 128/1983 17-05-2024 in GOVTA No. 877/1983 passed by the High Court of Judicature at Allahabad]

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 46792/2025 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 22692/2025 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 173760/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 173758/2024 - EXEMPTION FROM FILING O.T.
IA No. 46790/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 22691/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 24-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Put up after two weeks, so as to enable learned counsel for the respondent to take instructions as to how are the relations between the family of the petitioner and the victim.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR